

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of order 25.5.95

RA 5/95 and MA 73/95
(OA no. 673/93)

1. Union of India through the Secretary to the Government of India, Ministry of Railways, New Delhi.
2. The Divisional Railway Manager, Western Railway, Kota,
3. The Assistant Engineer, Western Railway, Bharatpur.

... Petitioners

VERSUS

Ram Prasad S/o Shri Mota Ram resident of Village Vaidpura, P.O. Palidang via Bandh Baretta, District Bharatpur employed as Gangman under P.W.I. Idgah, Jamuna Bridge, Gang No. DC Agra (Western Railway).

... Respondent

CORAM

Hon'ble Mr. Gopal Krishna, Vice Chairman.
Hon'ble Mr. O.P. Sharma, Member (Administrative)

For the Petitioners	...	Mr. M. Rafiq
For the Respondent	...	Mr. R.S. Bhaduria

O R D E R

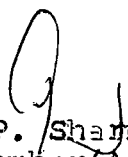
(PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN)

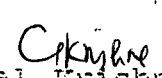
The petitioners have filed a Review Petition alongwith an MA for condonation of delay.

2. We have heard the learned counsel for the parties and have carefully perused the records.

3. The Review Petition seeks a review of the decision of the Tribunal, rendered in OA no. 673/93 on 6.9.94. It has not been stated in the application for condonation of delay as to when the certified copy ^{of the order} dated 6.9.94 was received by the respondents' counsel. The grounds for condonation of delay stated in the application do not inspire any confidence. Moreover, review has been sought ^{the} for reasons which fall outside the purview of order 47 Rule 1 of the Code of Civil Procedure. If the applicant had given any false declaration at the time of his appoint-

ment, the respondents could have initiated any disciplinary proceedings against him on this alleged misconduct. There appears to be no error apparent on the face of record ^{justifying a review} of the impugned order. The Review Application and the MA for condonation of delay are hereby dismissed.


(O.P. Sharma)
Member(A)


(Gopal Krishna)
Vice Chairman

AHQ.